

CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM BENCH

O.A. NO. 411/98

Thursday, this the 11th day of November, 1999.

CORAM:

HON'BLE MR AM SIVADAS, JUDICIAL MEMBER

B. Reghu,  
S/o. Bhaskaran Nair,  
Casual Labourer,  
Speed Post Centre,  
Kochi - 11,  
residing at: Kalappurayil House,  
Kanichira Coloney, Kureekkad P.O.,  
Thiruvankulam, Pin - 682 305.

...Applicant

By Advocate Mr. M.R. Rajendran Nair

Vs.

1. The Senior Superintendent of Post Offices,  
Ernakulam Division, Ernakulam.
2. Union of India, represented by its  
Secretary to Government of India,  
Ministry of Communications,  
New Delhi.

...Respondents

By Advocate Mr. Mathews J. Nedumpara, ACGSC

The application having been heard on 11.11.99, the  
Tribunal on the same day delivered the following:

ORDER

HON'BLE MR AM SIVADAS, JUDICIAL MEMBER

The applicant seeks to declare that he is entitled to be conferred with temporary status with effect from 31.12.97, that the artificial reduction of his working hours from 8 hours is illegal and to direct the respondents to grant temporary status to him with effect from 31.12.97 and also to engage him for 8 hours per day.

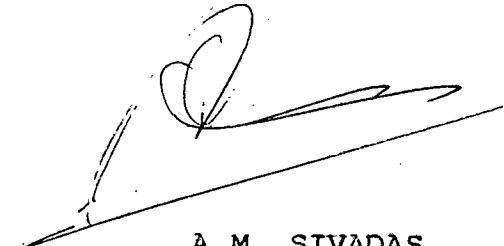
2. When the O.A. was taken up, the learned counsel appearing for the applicant submitted that it is suffice to permit the applicant to submit a representation to the 2nd respondent for redressal of his grievance. The learned counsel

appearing for the respondents submitted that there is no objection in adopting such a course.

3. Accordingly, the applicant is permitted to submit a representation to the 2nd respondent through proper channel within one month from today. If such a representation is received, the 2nd respondent shall consider the same and pass appropriate orders within four months from the date of receipt of the representation.

4. O.A. is disposed of as above. No costs.

Dated this the 11th day of November, 1999.



A.M. SIVADAS  
JUDICIAL MEMBER

nv  
111199